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Title: The Minister of Tribal Affairs and Minister of Panchayati Raj laid a statement regarding status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Social Justice and Empowerment on implementation of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006- Rules made thereunder, pertaining to the Ministry of Tribal Affairs.

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): Sir, I beg to lay the statement on the status of implementation of recommendations contained in the Tenth Report of the Standing Committee on Social Justice and Empowerment (2010-2011) relating to the Ministry of Tribal Affairs, on the direction of the hon. Speaker, Lok Sabha, in pursuance of the Direction 73A of the Directions by hon. Speaker, Lok Sabha.

The Standing Committee on Social Justice and Empowerment examined the implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 - Rules made thereunder and presented their Tenth Report in this regard to Parliament on 16th November, 2010. The Action Taken Notes by the Government on the recommendations/observations contained in the said Report have been sent to the Lok Sabha Secretariat (Standing Committee on Social Justice & Empowerment), *vide* this Ministry's O.M. No. 23011/45/2009-SG-II (FRA) (Vol. II) dated 14th March, 2011.

The report contained 23 recommendations. The present status of implementation of all the 23 recommendations made by the Committee is indicated in the Annexure, which is laid on the Table of the House.

...(Interruptions)

1204½ hrs.

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